

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

Review Petition No. 338 of 1991

In

T.A. No. 1158/87

Bhupendra Bishan

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Adm. Member.

This is a Review Application against our judgment dated 10.5.91 alongwith all the connected applications setting aside the cancellation of panel and re-evaluation and directing that those whose names found place should be deemed to have been appointed in the list who were subsequently appointed, with certain clarifications. The case was disposed of after hearing the counsel for the parties. Review application does not ~~mean~~ <sup>mean</sup> re-hearing. All the relevant facts and <sup>2</sup> circumstances were taken into account. According to the applicant, there is error apparent on the face of record. As per allegation, the applicant's application was somewhat different from the other applicants. May it

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be so. All of them made a particular challenge. We notice that so far as the applicant is concerned, we have noticed that before cancelling the panel, notice was not issued and no opportunity was given to the applicant and their version was not taken. The applicant, in this case, secured only 40% marks. Even if somewhat different prayer was made, that will not change the legal and factual position and accordingly, we do not find any error on the face of record which calls for review of our judgment. The application is accordingly rejected.

Shakeel/

A.M.

Lucknow: Dated: 27-1-92

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V.C.